

West Bengal Act III of 1947

THE WEST BENGAL DISTRICT BOARDS ACT, 1947.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 30th December, 1947.]

An Act to provide for the dissolution and constitution of certain district boards.

WHEREAS under the award of the Boundary Commission parts of the districts of Jalpaiguri, Malda, Nadia and Dinajpur have been excluded from the Province of West Bengal;

AND WHEREAS the new districts of Navadwip, West Dinajpur, Malda and Jalpaiguri have been constituted comprising respectively the parts of the former districts of Nadia, Dinajpur, Malda and Jalpaiguri which have been included within West Bengal under the said award;

AND WHEREAS it is expedient to provide for the dissolution and constitution of certain district boards;

It is hereby enacted as follows:—

1. (1) This Act may be called the West Bengal District Boards Act, 1947.

Short title and commencement.

(2) It shall come into force on the date on which the West Bengal District Boards Ordinance, 1947, ceases to operate.

West Ben. Ord. XI of 1947.

2. In this Act, the expression "Boundary Commission" means the Boundary Commission referred to in the Indian Independence Act, 1947.

Definition.

10 & 11 Geo. VI, c. 30.

3. Notwithstanding anything contained in the Bengal Local Self-Government Act of 1885 or in any other law for the time being in force, on and from the date on which the award of the Boundary Commission came into force the district boards of the districts of Nadia, Dinajpur, Malda and Jalpaiguri constituted under the said Act shall be deemed to have been dissolved and every member of each such board shall be deemed to have ceased to hold office as such member in so far as such boards had authority over any area included within West Bengal under the said award.

Dissolution of certain district boards.

Ben. Act III of 1885.

4. (1) Notwithstanding anything contained in the Bengal Local Self-Government Act of 1885 or in any other law for the time being in force, the Provincial Government may, by notification in the *Official Gazette*, constitute district boards of the districts of Navadwip, West Dinajpur, Malda and Jalpaiguri in such manner and consisting of such number of members as it may determine in this behalf.

Constitution of certain district boards.

(2) The district boards constituted under sub-section (1) shall be deemed to have been constituted on and from the date on which the award of the Boundary Commission came into force.

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(Sections 5-7.)

Term of
office of
members.

5. The Provincial Government may, by notification in the *Official Gazette*, fix the term of office of members of the district boards constituted under section 4:

Provided that the term of office so fixed shall not exceed two years from the date on which the award of the Boundary Commission came into force.

Savings.

6. Any rules, by-laws, notifications or directions issued or anything done or any action taken or any suit instituted or any proceedings commenced by or against the district boards dissolved under section 3 in relation to the areas comprised in the districts of Navadwip, West Dinajpur, Malda and Jalpaiguri before the publication of the notification constituting the district boards of the said districts under sub-section (1) of section 4 shall be deemed to have been issued, done, taken, instituted or commenced, as the case may be, by or against the respective district boards as so constituted as if such boards had been constituted and in existence at the time when such rules, by-laws, notifications or directions were issued, thing done, action taken, suit instituted or proceedings commenced.

Continu-
ance of
action
taken
under
West
Bengal
Ordinance
XI of
1947.

7. Any notification issued or anything done or any action taken in exercise of any power conferred by the West Bengal District Boards Ordinance, 1947, shall, on the said Ordinance ceasing to be in operation, be deemed to have been issued, done or taken in exercise of the powers conferred by this Act as if this Act had commenced on the 1st day of November, 1947.

West Ben.
Ord. XI
of 1947.